

(b) what is the capacity installed for each of the products, what is the investment made, when the capacity was commissioned and what are the additions to the investment made during the last three years, year-wise with details of capacity built-up and its utilisation;

(c) what is the investment on the creation of capacity which is lying idle at present, what are the products for which it was installed and what is the production of items in question during the last three years, year-wise; and

(d) what are the major items of equipment which are lying idle at present and what was the purchase prices of each of these equipments?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) to (d) Information is being collected and will be laid on the Table of the House.

Guidelines in respect of Ratio Parameters under paragraphs 25 and 34 of Drug Policy 1978

2011. SHRI SURESH PACHOURI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that guidelines have been issued in respect to ratio parameters covered under Paragraphs 24 and 34 of the Drug Policy, 1978;

(b) if so, what are the reasons that six years have passed and his Ministry has not taken action in this regard;

(c) whether it is also a fact that his Ministry did not verify the values for ratio parameters and on the contrary accepted the Chartered Accountant's Certificates;

(d) whether it is also a fact that glaring irregularities have come to the notice of his Ministry regarding

the values of ratio parameters submitted by the companies or certified by Chartered Accountants; and

(e) whether it is also a fact that due to non-implementation of his provision the imports of bulk drugs and intermediate have gone very high in comparison to production of bulk drugs from last year?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) to (c) During 1980 this Ministry laid down uniform guidelines for calculation of ex-factory values for the purpose of working out ratio parameters but the same were not found to be acceptable to the Drug Industry Associations. The National Drugs and Pharmaceuticals Development Council to whom this question was referred to have not dealt with the same and have left it to be decided by the Ministry. A final decision on these guidelines is yet to be taken.

In the absence of the uniform guidelines and as per normal practice the data regarding ratio parameters is being got certified by Chartered Accountants before finalising the cases of companies regarding grant of additional formulation capacity of re-endorsement of higher capacities.

(d) No, Sir.

(e) As compared to previous years, the import of bulk drugs and drug intermediate including Chemicals and Solvents during 1983-84 has not increased substantially as a percentage of total indigenous bulk drug production.